

Regarding death of four mothers in Ballari District Hospital, Karnataka

SHRI GOVIND MAKTHAPPA KARJOL (CHITRADURGA): Hon'ble Chairman Sir, our government under leadership of Shri Narendra Modi ji has given all sorts of encouragement to the health sector. No previous government made such encouragement to the sector.

In the Budget 2024 -25 very huge allocation is made for health sector. It is Rs. 90659 crores, an indication of the commitment of our government. The Union government has shown such a strong will power. However, some state governments are neglecting health sector as they don't have concern for the poor, daily wagers, as a result, these sections of people are afraid of going to the government hospitals.

I have come across some news reports of the death of 28 new mothers in both the government hospitals and private hospitals in Karnataka state.

In the month of November itself 4 cases of death of new mothers reported in the backward district Bellary in Karnataka.

I would say it is not only a tragic incident; it is only due to the utter carelessness and gross negligence on the part of the government of Karnataka is causing the loss of precious lives. The Congress party government in Karnataka has failed to ensure the safety of its citizens. I am straightaway making this allegation that the Government of Karnataka has involved with Medical and drugs Mafia, despite the Drug control department issued a directive to all government hospitals in the state to stop using a batch of ringer lactate solution in the light of a recent spurt in maternal deaths at the Ballari district hospital.

The said Solution was purchased from a company based in Paschima Bangala. However, the state government of Karnataka has ignored and supplied the same medicine to hospitals.

Therefore, the people of the state should be told the truth about how the Solution was permitted to be supplied to hospitals despite the warning was issued by the Competent authority.

It is a matter of shocking and also of great concern that the Chief minister of Karnataka, himself had agreed with the medical mafia for the purchase of medicine. Who will bring drug companies into streamline? The government of Karnataka has allowed the corrupt practices into the drug sector and became responsible for death of innocent people. The state government is directly responsible for such a tragedy. There is a need to know the drug is supplied to how many districts, how many people have consumed the drug, how many deaths have occurred. All these things will be known by constituting a SIT into this menace. And I want our people should be informed about the ground reality.

I request the Union Health Ministry to intervene in this matter and give suitable directions to the state government and also ensure that such incidents are not repeated in future.